

পঞ্জীকৃত নম্বৰ ১২

Registered No. A-12

অসম



বাজপত্র

सत्यमेव जयते

# The Assam Gazette

অসমধাৰণ

## EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃৱৰ শ্বাৰা প্ৰকাশিত

**PUBLISHED BY AUTHORITY**

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নং 139 দিলাপুৰ, বুধবাৰ 21 আগষ্ট 1991, 30th শাওন, 1913 (সক)  
No. 139 Dispur Wednesday, 21st August, 1991, 30th Sravana  
1913 (S. E.)

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 20th August, 1991

No. LGL. 108/83/224.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Sl. No. ....
Date .. Year ..
Name—Legislative Dept.
Govt. of Assam.

ASSAM ACT NO. V 1991

(Received the assent of the Governor on  
20th August, 1991)

THE GUWAHATI MUNICIPAL COR-  
PORATION (AMENDMENT) ACT, 1991

An  
Act

further to amend the Guwahati Municipal  
Corporation Act, 1969.

Preamble. Whereas it is expedient further to amend <sup>Assam Act I</sup> <sup>of 1973</sup>  
the Guwahati Municipal Corporation Act, 1969,  
hereinafter referred to as the principal Act.

It is hereby enacted in the Forty-second  
Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Guwahati  
Municipal Corporation (Amendment)  
Act, 1991.

(2) It shall have the like extent as the  
principal Act.

(3) It shall be deemed to have come  
into force on the twenty-sixth day of  
October, 1990.

Amendment of section 425 of Assam Act-I, 1973. 2. In the principal Act, in Section 425, for  
the words "eight years" appearing at the end of  
second proviso to sub-section (1), the words  
"nine years" shall be substituted.

K. LASKAR,  
Secretary to the Govt. of Assam,  
Legislative Department.